

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No.127 of 2018

IN THE MATTER OF:

Om Prakash Kanoongo

...Appellant

Vs

Mormugao Port Trust

....Respondent

Present:

For Appellant: Ms. Shilpa Thakur, Advocate.

For Respondent:

ORDER

11.04.2018: Learned counsel for the Appellant submits that she has instructions to withdraw the appeal. The appeal is accordingly dismissed as withdrawn. However, this order of dismissal shall not preclude the Appellant from seeking redressal of his grievance before the appropriate forum.

[Justice Bansi Lal Bhat]
Member (Judicial)

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